5.00 P.M.

श्री सभापति : ठीक है।

श्री रमा शंकर कौशिक (उत्तर प्रदेश): सभापति महोदय, उत्तर प्रदेश में लखनऊ में हजारों लड़के फौज की नौकरी में भर्ती होने के लिए आये थे और फौज ने वहां पर लाठी चार्ज किया, वहां पर कोई गड्ढा ऐसा था जिसमें कि अनेक नौजवानों की मौत हो गई है। यहां पर होम मिनिस्टर साहब बैठे हैं। आप कृपया करके उनसे इसके बारे में बयान दिलवा दीजिए।

श्रीमती सरला माहेश्वरी : सभापति महोदय, यह भयंकर अव्यवस्था का सवाल है। वहां पर किस तरह से अव्यवस्था चल रही थी, वहां पर हजारों लोग पहुंचे, उनमें से कई लोग सीवर में गिरकर मर गये हैं। वे लोग वहां पर नौकरी के लिए आये थे, वे रक्षा विभाग में नौकरी के लिए आये थे, वे देश के लिए अपनी जान देने आये थे। ...**(व्यवधान)**...

श्री सभापति : उन्होंने कह दिया है।

गृह मंत्री (श्री लाल कृष्ण आडवाणी) : सभापति महोदय, कल रक्षा मंत्री या मैं सरकार की ओर से वक्तव्य देंगे, वैसे उससे रक्षा मंत्री जी का सीधा संबंध है।

STATEMENT BY PRIME MINISTER

SUPREME COURT'S ORDER ON AYODHYA ISSUE

THE PRIME MINISTER (SHRI ATAL BIHARI VAJPAYEE): Mr. Chairman, Sir, I rise to make a statement on the Supreme Court's interim order yesterday, on the Ayodhya issue.

At the outset, I wish to categorically and unambiguously state that the Government will implement the Court's order in letter and spirit. I had said this in Lok Sabha on March 11, even before the Court had delivered its ruling. I reiterate it today.

I have said on numerous occasions, both in Parliament and outside, that the Ayodhya issue can be resolved either through a mutual agreement between the concerned parties or through a judicial verdict. The same was also restated by the Government, through the President's Address, to the two Houses of Parliament on February 25, 2002.

The Government has requested the Lucknow Bench of the Allahabad High Court to expeditiously give its verdict on the title suit in respect of the disputed site in Ayodhya. Simultaneously, in the past few weeks, I have received several organisations and individuals belonging to both Hindu and Muslim communities for a consultation on the Ayodhya issue. The Government is pleased that a dialogue process between representatives of the two communities has resumed. His Holiness Jagadguru Shankaracharya of Kanchi Kamakoti Peetham held discussions

with members of certain Muslim organisations and eminent Muslim individuals on a possible basis for an amicable and mutually acceptable resolution of the issue.

Although his efforts have so far not yielded the desired results, the Government believes that the dialogue between representatives of the two communities should continue. If negotiations do not produce a mutually agreeable resolution of the issue, both sides should abide by the Court's verdict.

The Government received a letter from the Ram Janmabhoomi Nyas on March 8, 2002, requesting permission for performing a symbolic puja on March 15 on the acquired undisputed land in Ayodhya, as a part of its hundred-day Poornahuti Yagya. The Nyas is a permanent lessee of 42 out of 67 acres of this acquired land, adjacent to the disputed site in Ayodhya. It is also the owner of an additional 1 acre, out of this acquired undisputed land.

Before the Government could decide on this matter, a Writ Petition was filed in the Supreme Court by Shri Mohammed Aslam Bhure, seeking, among other things, that the Court prohibit the Government from permitting the performance of puja on the acquired land. The Court listed the petition and application for various directions for hearing on March 13.

The Government then took the view that the decision to allow a puja or not would be in accordance with the orders that may be passed by the Supreme Court on March 13.

No affidavit or written submissions were filed on behalf of the Government. It was only after the conclusion of the petitioner's counsel's arguments, on being asked by the Court, that the Attorney General submitted that, on his reading and interpretation of the Supreme Court's judgment in Farooqi's case in 1994, temporary use of the undisputed adjacent land for the purpose of performing puja was not, *per se*, prohibited and would not violate the *status quo* order passed by the Supreme Court, as this *status quo* order was referable only to the disputed site and not to the undisputed acquired land. The Government had made this point clear through the President's Address to the two Houses of Parliament on February 25, 2002. I quote the relevant sentence: "The Government of India, being the statutory receiver, is duty-bound to maintain the status quo at the disputed site in Ayodhya."

It is the constitutional duty of the Attorney General to interpret a law or a judgement of the court, when asked by the court to do so. This is

what the Attorney General did when the Supreme Court asked him yesterday if a symbolic *puja* on the undisputed acquired land in Ayodhya was permissible.

The Attorney General submitted that, even if the *puja* was not prohibited by any previous judgement or order of the Supreme Court, the same could be permitted only under well-defined conditions and strict restrictions, which, by way of illustration, he indicated for the court's consideration. He further stressed that if any further safeguards and restrictions were considered necessary, the same could be imposed by the court.

The court, however, expressed the view that no *puja* or religious activity of any kind should be permitted or allowed to take place on the 67 acres of landing village Kot Ramachandra, which is vested with the Central Government.

The court made it clear that its order was an interim order and was subjected to further orders, which may be passed in the pending writ petition.

It is clear from all this that the Government has kept its commitment of going by the order of the Supreme Court in the matter of symbolic *puja* on the undisputed acquired land in Ayodhya on March 15.

I wish to assure the House that adequate preparations have been made to maintain law and order in Ayodhya and to ensure that the 13th March order of the Supreme Court is adhered to.

I take this opportunity to appeal to all the political and non-political organizations across the country to cooperate with the Central Government as well as with respective State Governments to maintain peace and communal harmony.

श्री जनेश्वर मिश्र (उत्तर प्रदेश) : सभापति महोदय, माननीय प्रधान मंत्री जी ने जो वक्तव्य सदन में दिया, यह भाषा हम लोग बहुत दिनों से जानते हैं लेकिन एटॉर्नी जनरल सरकार के नुमाइंदे होते हैं । उनकी तरफ से कोई भाषा कोर्ट में बोली जाए, वह सरकार की भाषा हो जाती है । प्रधान मंत्री जी जो यहां कह रहे हैं, यह भी सरकार की भाषा है और अदालत में इससे थोड़ा हटकर जो भाषा बोली गई, उससे जो ध्वनि आती है, वह भी सरकार की भाषा है। ये दो तरह की भाषाएं एक ही सरकार के नुमाइंदों से निकले, यह भयानक स्थिति है ।

महोदय, कल 15 तारीख है, प्रधान मंत्री जी ने सबसे सहयोग मांगा है । विश्व हिंदू परिषद के साधु-संतों ने यह कहा है कि हम नहीं मानेंगे और अपना रास्ता तय करेंगे । उत्तर प्रदेश के राज्यपाल को हमने टेलीविज़न पर कहते सुना कि अगर कोई ज़बरदस्ती करेगा तो हम कानूनी कार्रवाई करेंगे । हम लोग बहुत आंदोलन चला चुके हैं । आंदोलन से पहले ऐहतियाती कार्यवाही की जाती है और ऐहतियाती कार्यवाही जब नहीं की जाती तो माना जाता है कि आंदोलनकारियों के

साथ सरकार की सांठ-गांठ है । हम चाहेंगे कि प्रधान मंत्री जी इस स्थिति को स्पष्ट करें क्योंकि कल अगर कुछ हो गया तो उसके लिए कौन जिम्मेदार होगा ? यह तो बहुत मुश्किल हो जाएगी। हमने कई अखबारों में पढ़ा है कि प्रधान मंत्री जी अपने घटक दलों को समझाने के लिए, दबाने के लिए....एक अखबार में तो यहां तक छपा है कि मध्यावधि चुनाव तक की धमकी दी गई है । एक अखबार में तो यह भी छपा है कि संघ का जो अपना एजेंडा है, उसके सामने किस हद तक झुका जाए, यह उनकी समझ में नहीं आ रहा है । विचित्र-विचित्र भाषाएं हमारे समाचार-पत्रों में आ रही हैं । प्रधान मंत्री जी का वक्तव्य सराहनीय है और साधुवाद के योग्य है । मैं उसको मान रहा हूं । यहां इन्होंने जो कहा, राष्ट्रपति महोदय ने कहा, प्रधान मंत्री जी पहले जो बोलते थे, उसको भी मैंने देखा है । उस पर हमको कोई ऐतराज़ नहीं है लेकिन समाज में जो वातावरण फैला है, उस पर स्पष्टीकरण और खास तौर से एटॉर्नी जनरल, जो सरकार का हिस्सा हैं, उनके रोल पर स्पष्टीकरण बहुत ज़रूरी हो गया है, धन्यवाद ।

SHRI ARJUN SINGH (Madhya Pradesh): Mr. Chairman, Sir, we are grateful to the hon. Prime Minister for the statement he has made today in the House. I join my friend, Shri Mishraji, in commending the concluding part of the statement made by the hon. Prime Minister. The point is that this whole matter has gone through many twists and turns, with each twist and turn impinging on national peace and order, and the flaring up of communal violence. A misunderstanding has been created all around as to what is compelling the Prime Minister or what is forcing his hands to say one thing here and another thing elsewhere. I think, all this could be brought out clearly if the hon. Prime Minister were to tell the House as to what advice he received from the Ministry of Law on this very issue. This issue was referred to the Ministry of Law much before the letter of 8th March which is being talked about here today in his statement. Everything did not start on the 8th of March. The impression is being given that all this started after the Government had received the letter from the Ram Janmabhoomi Nyas on 8th March. In fact, it was publicly stated on your behalf that this matter had been referred to the Ministry of Law for seeking its advice. I would like the Prime Minister to recall that on 1st of March, when he convened an all-party meeting, I had raised the issue as to whether we could know what advice the Ministry of Law had given to you on that issue so that we could enlighten ourselves. There was total silence on the part of the hon. Law Minister as well as the hon. Home Minister, who were present there. Now, I am again asking this, for a very specific reason. Did the Ministry of Law give you the same kind of advice at that time? Was it the same advice which the Attorney-General wanted the Supreme Court to endorse yesterday? Were they similar in terms and meaning? If yes, then, we have no other option but to understand that all this is make-believe and an after-thought which is being put into shape now. We want to know whether the court had asked the Attorney-General, or, he on his own stood up and gave this interpretation of the judgment of 1994. The second point is, whatever

you have said about the future, will unfold after tomorrow. Because of the background of all those whom you are trusting, I am sure, you must have also taken into account as to what could happen if they do not abide by their understanding. That is why I am saying that if you want to maintain peace, if you want to maintain communal harmony in the country for which you have made an appeal -- we all endorse this appeal -- then, something more needs to be done now. That the Supreme Court has also endorsed some part of that judgment in relation to the land, disputed and undisputed. Even today, my information is that the Supreme Court has mentioned about this issue and has made certain observations. In the light of those observations, I would still appeal to the hon. Prime Minister that he should take the House into confidence so that, in letter and spirit, we could endorse what he wants from the country. And, even today, after the judgment was delivered yesterday, the Attorney-General has said something. What is the motivation behind that? Is the Attorney-General saying something on his own, day after day? Even after the Supreme Court has made it clear that there could be no *puja, w*hat provoked him to speak again today, when he was quite aware as to what the court had already said? Thank you.

श्री संजय निरुपम (महाराष्ट्र) : माननीय सभापति जी, आपके माध्यम से मैं माननीय प्रधानमंत्री जी द्वारा दिये गये वक्तव्य पर ताजा अयोध्या विवाद को ले कर कुछ स्पष्टीकरण चाहूंगा। जो बातें पिछले 10-15 दिनों से हम सुन रहे थे, लगभग वही बातें हैं । आज दिल्ली के अखबारों में जो एटोर्नी जनरल का बयान छपा है उसमें एक बहुत महत्वपूर्ण पंक्ति है, वह यह है कि स्वयं माननीय प्रधानमंत्री जी ने उन्हें कहा था, देखना पूजा से ला एंड आर्डर प्रोब्लम न हो जाए । सम्भवत: यही निर्देश था जो एटोर्नी जनरल को कोर्ट में अपना विचार रखने के लिए प्रेरित कर गया। मैं सब से पहले यह जानना चाहता हूं कि क्या प्रधानमंत्री जी ने ऐसा कोई निर्देश उनको दिया था ? दूसरी बात संविधानत: एटोर्नी जनरल दोनों सदनों में आ कर के अपनी बात कह सकते हैं, सरकार के एक अंग हैं, सरकार के सब से बड़े कानूनी जानकार हैं, कानूनी अधिकारी हैं । मैं प्रधानमंत्री जी से पूछना चाहूंगा कि क्या इस पूरे विवाद पर एटोर्नी जनरल को कहा जा सकता है कि वह आएं और अपना पक्ष रखें, नहीं तो स्वयं सदन की तरफ से उन्हें आमंत्रित किया जा सकता है ? मुझे यह भी जानना है कि प्रधानमंत्री जी ने कहा कि पूजा से लॉ एंड आर्डर समस्या हो सकती है । मुझे समझ में नहीं आता कि पूजा करने से इस देश में लॉ एंड आर्डर प्रोब्लम कैसे हो सकती है । जो स्टेटसको है वह यह कहता है डिस्पयुटेड लैंड पर भी पूजा हो सकती है और पूजा हो रही है, सुप्रीम कोर्ट के आदेश से । जब विवादित स्थल पर पूजा हो सकती है और वह स्टेटसको है तो अविवादित स्थल पर पूजा क्यों नहीं होनी चाहिये ? वी.एच.पी. और राम जन्म भूमि न्यास की तरफ से जो निवेदन आया था, वह सिर्फ इतना था कि हमें यज्ञ करना है और 100 दिनों के यज्ञ के दरम्यान, 15 मार्च को एक सांकेतिक पूजा करनी है । मुझे यह जानना है जब वह अविवादित भूमि सरकार के अधिग्रहण में थी और सुप्रीम कोर्ट ने यह आदेश दे रखा था, यह भूमि आपके पास है, इस बारे में जो निर्णय लेना था, आप वह निर्णय ले लेते तथा इस को अदालत के भरोसे छोड़ने के बजाय क्या सरकार स्वयं निर्णय नहीं ले सकती थी ? ठीक है, सांकेतिक पूजा करनी है, आप दो चार घंटे के लिए कर लीजिये, लॉ एंड आर्डर का ख्याल रखा जाएगा । जिन

लोगों को इस पर एतराज है कि पूजा के दौरान उपद्रव हो सकता है, लोगों की भावनाएं भड़क सकती हैं, दूसरे तबके की भावनाएं भड़क सकती हैं, अगर ऐसा कोई उपद्रव होता तो उसको रोकने के लिए पूरा इंतज़ाम किया जा सकता था और पूरा इंतज़ाम किया गया है । लेकिन पूजा को रोक देना और इस बात को ले कर बहुत प्रसन्न होना, मुझे लगता है कि यह सही नहीं हुआ । मैं माननीय प्रधानमंत्री जी से पूछना चाहता हूं कि अभी भी सुप्रीम कोर्ट के आदेश के बावजूद क्या कल की पूजा के संदर्भ में फिर से अदालत में कोई अनुरोध किये जाने का विचार है । कल का दिन पूरा है, कल दोपहर के बाद भी पूजा हो सकती है । सोराबजी के बयान के संदर्भ में एक बात बार बार निकल कर आ रही है । उन्होंने आज जो बयान दिया टाइम्स आफ इण्डिया में, उसमें जो 1994 का आदेश है, उसका उन्होंने अपने ढंग से इंटरप्रिटेशन किया, उस इंटरप्रिटेशन को उन्होंने रखा है । वह सरकार के प्रतिनिधि हैं । सरकार के सब से बडे कानूनी अधिकारी हैं । उन्होंने कहा है कि "On my reading of the judgement, the *status quo* did not apply to the undisputed land and holding the *Puja* will not be hit by the *status quo* order." क्या सरकार एटोर्नी जनरल के इस विचार से, इस व्याख्या से अभी भी सहमत है, अगर सहमत है तो क्या निर्णय हो सकता है? कुल मिला कर मैं यह जानना चाहूंगा कि अयोध्या के इस पूरे विवाद के समाधान के संदर्भ में सरकार कितनी गम्भीर है ? प्रधानमंत्री जी ने दो रास्ते बताए थे कि दोनों समुदायों की बातचीत और अदालत । दोनों समुदायों की बातचीत फेल हो गई । शंकराचार्य जी आए, मुस्लिम समाज के प्रमुख और प्रतिष्ठित लोगों से मिले, बातचीत की । पहले यह बात निकल कर आई कि मुस्लिम समाज सहमत हो रहा है, लेकिन वह सहमत नहीं हुआ । मुस्लिम पर्सनल लॉ बोर्ड की एक बैठक हुई जिसमें कहा गया, हम नहीं मान रहे हैं । वी.एच.पी. और संत समाज का जो रुख है, वह सामने है यानि संवाद के ज़रिये जो विवाद का समाधान होना चाहिये था, वह नहीं हुआ और अदालत ने भी अपनी बातें कह दी हैं । अब आगे इस पूरे अयोध्या विवाद के समाधान के संदर्भ में सरकार के पास अपना क्या एक्शन प्लान है, क्या योजना है, मैं यह जानना चाहूंगा ? धन्यवाद ।

SHRI NILOTPAL BASU (West Bengal): Mr. Chairman, at the very outset, I would refer to the third paragraph of the statement where the hon. Prime Minister says, "I have said on numerous occasions, both in Parliament and outside, that the Ayodhya issue can be resolved either through a mutual agreement between the concerned parties or through a judicial verdict. The same was also restated by the Government through the President's Address.....". The first clarification I would seek is this. We have seen in the electronic media and also read in the Press that when the hon. Prime Minister, as the leader of the National Democratic Alliance, was releasing the election manifesto for the 1999 Lok Sabha elections, there was no reference to Ayodhya in the election manifesto. So, when the Press asked the hon. Prime Minister,"What your approach would be to the contentious issue of Ayodhya? Are you going to put it in deep freeze for five years if you are elected to office?", he said, "Yes", categorically. So, I would like to know whether the point now being made in the statement is consistent with that position. Or, is there a departure from that earlier position?

The second point, which I would like to seek clarification on, is this. We have actually had two versions about the developments in the court yesterday. We maintain, as we stated yesterday, here, in this House, that this is essentially a political question and not a legal question. The Attorney-General, in his Press conference and in his discussions with the Press, which were very widely covered in the electronic media, has maintained that, "I had no brief from the Government. I was acting *suo motu*." In the evening, while talking to a section of the Press, the hon. Prime Minister maintained that he was briefed by the Government. There have been widely circulated reports in most of the media that for 3-4 days preceding yesterday, there had been extensive consultations, in which officials of the Ministry of Home Affairs, the hon. Law Minister, all, were involved. Therefore, I want to know whether the intervention, the content of the intervention, in keeping with the political approach of the Government, was a *suo motu* action by the Attorney-General. Or, was it authorised by the Government? That point has to be clarified because there clearly is a major difference in the stand taken by the Government and the stand taken by the Attorney-General.

My third point is this. There was an all-Party meeting which all the Party leaders attended, to which hon. Arjun Singhji was referring. There, on being asked what would happen in terms of *status quo,* in the face of a very pointed question by several Opposition leaders, the Government had maintained, "We will remain neutral". Now, I understand that there was no request by the minority community to offer a 'namaaz'. So, will a Government, which is wedded to a secular Constitution, suggest that a 'puja' can be held in a positive, affirmative, sense, not in the manner of providing information to the court, but clearly in a mode of advising the court that a 'puja' may be allowed? Is this in consistency with the stand taken by the Government or with the secular basis of our Constitution? That point has to clarified because the Prime Minister had categorically assured the Opposition leaders in the all-Party meeting that the Government would be neutral vis-a-vis the communities.

Fourthly, I would like to have a clarification on this point. There was an observation by some of the judges about the *bona fides* of the VHP. The hon. Prime Minister had referred to the continuation of the dialogue between the communities. So, what will be the role of the VHP? Does the Government consider that the VHP or the Ram Janmabhoomi Nyas as the proper representative organisation of the Hindus to conduct this on-going dialogue with other communities in resolving the dispute? What is the *locus standi* of the VHP in the eyes of the Government? What is the *bona fide* of the VHP in the eyes of the Government? Finally, Sir, I will just refer to a

news report that the Deputy Commissioner of Faizabad Zone--we heard it on the TV-- will receive a piece of stone, which is going to be presented as part of tomorrow's ceremony. We think that this is not consistent with the spirit of the Supreme Court order. Sir, I would like to know whether it will be appropriate on the part of the Government officer, and more so, the court-appointed statutory receiver, to perform that action which is part of a religious programme.

†**श्री शरीफ-उद्-दीन शरीक** (जम्मू और कश्मीर) : चेयरमैन सर, जो मसला जेरे बहस है और जिसके बारे में इज्जत-ए-मआब वजीरे आजम ने देश की, देशवासियों की पार्लियामेंट में दोनों एवानों में तवज्जह दिलायी है इसमें यह बात हमेशा से कहते आए हैं और दुरुस्त है कि जब कहीं झगड़ा पैदा होता है तो दो फरीक आपस में मिल कर झगड़े को खत्म करने की कोशिश कर लें बहुत अच्छी बात है, नेचुरली, यही हो सकता है । अगर यह नहीं, तो फिर अदालत जो हमारे मुल्क में है, उस पर दोनों को विश्वास करना है और उसकी बात को मानना है । अब जो लोग अकड़ जाते हैं, जिद पर आते हैं कि हम लोग अदालत को नहीं मानेंगे, मरकजी सरकार को भी नहीं मानेंगे, हमें यह जिद बराबर करनी है, तो उन लोगों के बारे में कानून में ढूंढने से कुछ नहीं निकलेगा । अगर चंद गुंडे इस मुल्क के निजाम को दरहम-बरहम करना चाहते हैं ... **(व्यवधान)**... नहीं, उनके लिए वह अच्छा लफज़ है, बराबर लफज़ है । जो कानून को नहीं मानें, अदालत को नहीं मानें, उनको मैं क्या नाम दूं ? कोई कानूनदां मुझे कहे कि उनका क्या नाम होगा? चार मौलवी और चार साधु इस मुल्क को बर्बाद करने पर तुले हुए होंगे तो क्या हम कुछ नहीं कहेंगे ? कोई मस्जिद की मीनार से कहे कि मैं आईएसआई का एजेंट हूं, मैंने आल पार्टी मीटिंग में भी कहा था, कोई मस्जिद की सीढ़ियों से गर्जे कि मैं पाकिस्तान का साथी हूं और उसे सेकुलर हिन्दुस्तान बर्दाश्त कर ले और कोई यह कहे कि मैं न कानून को मानता हूं और न अदालत को मानता हूं, मैं अयोध्या में जाकर खून बहाऊंगा, क्या आप उसको बर्दाश्त कर लेंगे ? बड़े शर्म की बात होगी । अगर हिन्दुस्तान को जिंदा रहना है, मुल्क को जिंदा रहना है, यह सरहदों का सवाल नहीं, यह हिन्दुस्तान की नज़रियाती सरहदों के खिलाफ हो रहा है । हर किस्म का फंडामेंटलिज्म, कुरान पढ़ते हुए कोई फंडामेंटल हो, भागवत् पढ़ते हुए कोई फंडामेंटल हो, वह दोनों की तौहीन कर रहा है । वजीरे आजम को हम यकीन दिलाते हैं, सरकार को हम यकीन दिलाते हैं, इस फितने को हमेशा के लिए जड़ से उखाड़ दीजिए, सारी कौम आपका साथ देगी । यह हिन्दू और मुसलमान बहुत सुना, बहुत बदबू आई इससे, बहुत लाशें गिरीं, खानदान उजड़ गए, क्या देख रहे हैं हम यहां दो तरफ से सियासत के तराजू से तौलें, कितनी देर तौलें, चिंगारी लगी, आग लगी और इस आग को बुझाने के लिए मैं सब से गुजारिश करूंगा, इस आग को बुझाने के लिए आप सब आगे आइये, इंडिविज्युअली भी, पार्टी लेवल पर भी और हकूमत से भी गुजारिश करूंगा, मंत्र पढ़ने से यह मसला हल नहीं होगा, हकूमत करने के कुछ आदाब होते हैं । कुचल डालो उन मस्जिदों को जहां से फितने की आज़ान होगी, जला डालो उन मंदिरों को जहां से इंसानी लाशों की बदबू होगी । अगर हिन्दुस्तान को सेकुलर रहना है, इस आइन को जिंदा रहना है, इस तरह से यह नहीं चलेगा, ढुलमुल पालिसी पर हम चलें ऐसा नहीं होगा । आज अफसोस के साथ, कोई कटियार साहब एमपी हैं या नहीं, मुझे नहीं मालूम, उन्होंने कहा कि दरगाह शरीफ हजरत बल ...**(व्यवधान)**... कटियार साहब, मुझे नहीं मालूम दरगाह शरीफ हजरत

† Transliteration of the speech in Persian Script is available in the Hindi version of the debate.

बल में रेलिक नहीं है, मोए मुकद्दस नहीं है ! ...**(व्यवधान)**... उन्होंने उस का खण्डन नहीं किया है । उन का बयान अखबार में आया है कि मैंने कहा है और अगर उन्होंने ऐसा कहा है तो यह बहुत अफसोस की बात है ! ऐसी सस्ती बात कहकर क्यों इस मुल्क के हर कोने में आग जलाने की आज जरूरत पड़ी है ? क्या हम अमन की बात नहीं कह सकते, भाईचारे की बात नहीं कर सकते, प्रेम की बात नहीं कर सकते ? मुझे भगवद् गीता खोलकर दिखाओ, कहां है नफरत ? मुझे कुरान खोलकर दिखाओ, कहां है उस में हिंदू के खिलाफ कोई बात ? हम क्यों नहीं एक दूसरे के साथ गले मिलकर रह सकते ? ...**(व्यवधान)**... ठहरिए, मुझे कहने दीजिए।...**(व्यवधान)**...Please take your seat. I am addressing it to the Chairman. I am not addressing it to you. ...*(Interruptions)*... Nobody is going to interrupt me. ...*(Interruptions)*...

श्री संजय निरुपम : आप क्लैरीफिकेशन पूछिए ।

†**श्री शरीफ-उद्-दीन शरीक** : आप बैठ जाइए । Please take your seat.

मेरी सदर-ए-आजम, बहुत इज्जत और अदब के साथ मेरी इतनी ही गुजारिश है कि,

"मैकदा वीरां, शिकस्ता जाम, मीनाचूर है,
आज ये साक़ी को किस का इम्तहां मंज़ूर है ।"

अब इम्तहां का वक्त नहीं रहा है । अब हिंदुस्तान की नजरयाती सरहदों को बचाने की जरूरत है । जुगराफ़ियाई सरहदों को हमारी फ़ौज बचाएगी, लेकिन यहां आप को बचाना है हमारी नजरयाती सरहदों को और इन नजरयाती सरहदों के बचाव में आप जो कदम उठाएंगे, हम आप के साथ हैं । खुदा हाफिज़ ।

श्रीमती सरोज दुबे (बिहार) : माननीय सभापति महोदय, तीखे विवादों से घिरे अयोध्या के संबंध में माननीय प्रधान मंत्री जी का एक वक्तव्य हम लोगों को और प्राप्त हो गया है । लेकिन इस वक्तव्य से हम इसलिए आश्वस्त नहीं हो पा रहे हैं क्योंकि हमारा 1992 का अनुभव बहुत कटु रहा है । इसलिए हम लोग चाहते हैं कि इस बार राष्ट्र की भावना के साथ कोई खिलवाड़ न किया जाय । मैं आप से यह भी जानना चाहती हूं कि इस मामले में रा.ज.ग. की सरकार और माननीय प्रधान मंत्री जी का बराबर दोहरा बयान आता रहा है । हमेशा दोमुहीं बातें कही गयी हैं, इसलिए कल के दिन के लिए हमारा एक ही निर्णय और एक ही निश्चय होना चाहिए । महोदय, सभी को मालूम है कि पिछले समय में गर्भगृह में जब कुछ वि.हि.प. के नेता घुस गए थे तो उन के खिलाफ कोई कार्यवाही नहीं की गयी थी । गृह मंत्री जी ने उन के खिलाफ कुछ भी नहीं किया बल्कि उन का बचाव किया । इसलिए मैं यह कहना चाहती हूं कि क्योंकि वि.हि.प. और राम जन्म भूमि न्यास के नेताओं के मन में यह विश्वास है कि हम बहुत बड़े धार्मिक नेता हैं, इसलिए हम न्यायपालिका की अवहेलना भी कर सकते हैं । हम इस देश में कोई भी काम कर सकते हैं और यह सरकार कुछ भी नहीं कर सकती है क्योंकि यह सरकार धार्मिक नेताओं के सामने झुकती है व उन्हीं का एक अंग है। यह सरकार अपने को हिंदुओं का एक ठेकेदार समझती है । इसलिए मैं कहना चाहती हूं कि आप ने इस वक्तव्य में राजनीतिक दलों से अपील की है, गैर-राजनीतिक दलों से अपील की है, लेकिन मैं आप से जानना चाहती हूं कि इस खुराफात की जड़ वि.हि.प. और राम जन्मभूमि न्यास के जो नेता हैं, क्या आप ने उन से भी वार्ता की है ? अगर उन से वार्ता की है तो उन्होंने आप को क्या जवाब दिया है और अगर वार्ता नहीं की है तो क्या आप ने उन को ऐसा कुछ

† Transliteration of the speech in Persian Script is available in the Hindi version of the debate.

समझाने का प्रयास किया है कि लोकतंत्र का सब से बड़ा स्तम्भ न्यायपालिका होती है जोकि देश के संविधान से भी ऊपर है, साधु-संतों से भी ऊपर है व अन्य धर्मों के बड़े लीडरान से भी ऊपर है । इसलिए वे कम-से-कम न्यायपालिका की अवहेलना न करें, इस तरह की क्या आप ने कोई बातचीत की है ।

महोदय, कल सॉलीसेटर जनरल ने जो कुछ कहा है, उस से हमारे मन में बड़ा संशय है। इसलिए मैं आप से जानना चाहती हूं कि आप साफ-साफ बताएं कि इस से जुड़े जो असली संगठन हैं, उस के कितने लोगों को आप ने गिरफ्तार किया है, कितने लोगों को अयोध्या जाने से रोका है ? यह सब हम जानना चाहते हैं क्योंकि कल तक पूरा हिंदुस्तान शूली पर रहेगा । आज की रात कत्ल की रात होगी । इसलिए मैं आप से जानना चाहती हूं कि आप क्या व्यवस्था करना चाहते हैं ? ...(व्यवधान)... पूरा हिंदुस्तान शूली पर रहेगा कि कल क्या होने वाला है ? कल खून की नदी बहने वाली है या इस देश को शांति का पैगाम मिलने वाला है ? ...(व्यवधान)... आप खून की नदी फैलाने का पूरा-पूरा इंतजाम कर रहे हैं ।

SHRI C.P. THIRUNAVUKKARASU (Pondicherry): We, the DMK, are totally and strongly opposed to the idea of performing puja in any manner and in any form, without the valid permission of the Supreme Court or without mutual settlement between both the two communities. It is a well known to all that secularism is the basic structure of our Constitution.

The common man does not understand the difference between the disputed and the undisputed site, as well as the meaning and significance of the word *"status quo"*.

Today, the entire nation, from Kanyakumari to Kashmir, is very jubilant and happy because of the unquestionable verdict given by the Supreme Court on the Ayodhya issue to maintain social harmony and rule of law. The Supreme Court has categorically stated, and I quote:

> "We direct no religious activity of any kind by anyone either symbolic or actual including bhoomi puja or shila puja, shall be permitted or allowed to take place. Furthermore, no part of the aforesaid land shall be handed over by the Government to anyone and the same shall be retained by the Government till the disposal of this writ petition nor shall any part of this land be permitted to be occupied or used for any religious purpose or in connection therewith".

The Supreme Court judgement is a historic and unprecedented one.

We have faith and repose our confidence on the hon. Prime Minister. His credibility and sense of safeguarding the rule of law should be maintained at any cost. Any failure in that respect will violate the letter and spirit of the Supreme Court's verdict and the fabric of the society would be severely jeopardised. All that is well, ends well.

Since there is President's rule in Uttar Pradesh, the Central Government is accountable, and it is the incumbent duty of the Government to maintain law and order and see that no violation or attempt to violate the verdict of the Supreme Court takes place in Ayodhya.

We, therefore, urge upon the Government of India to take stringent action, with an iron hand, if any mischief or violation is committed by any force, in any form or in any manner, against the order of the Supreme Court.

Finally, I would like to put a question. The hon. Prime Minister says, "I wish to assure the House that adequate preparations have been made to maintain law and order in Ayodhya and to ensure that the 13th March order of the Supreme Court is adhered to". I would like to know from the hon. Prime Minister : We want to know what action has been taken so far? What action is intended to be taken subsequently, to comply with the order of the Supreme Court and to maintain peace and social harmony in Ayodhya on 15th March?

SHRI MANOJ BHATTACHARYA (West Bengal): Mr.Vice-Chairman, at the very outset, I thank the hon. Prime Minister for making this statement. I would like to know from the hon. Prime Minister that whether he considers this as an issue, at all, to be nationally addressed, when the country is confronted with serious problems of poverty, unemployment, industrial unrest, industrial recession and economic sickness, which are to be addressed urgently. I would like to know whether this is a problem or an issue at all. I am a little perturbed to know that the Attorney-General, Mr. Soli Sorabji, had acted on his own. He is not only the Attorney-General, the main Law Officer of the Government, but he isalso the Chief Law Officer for the people of the country. If the Government is by the people, for the people and of the people, the Attorney-General is the Chief Law Officer for the people of the country. In this connection, I would like to seek one clarification from the hon. Prime Minister, whether the Chief Law Officer was well within his capacity to act in a *suo motu* manner, as was reported in the media or as was stated by the hon. Law Minister yesterday and also by the hon. Prime Minister today. Not only that. He has also defined; he has also tried to elaborate how the puja would be performed; when the puja would be performed; how many people would be present in the puja and how long it would go. Was he within his brief? If at all he was not within his brief, what action has the Government taken against the Attorney-General who had exceeded his brief? My first question is whether Ayodhya or a Mandir or a Masjid is an issue at all. I would like to know from the Government of India whether they have taken note that it is not only a question of performing

puja at the disputed or undisputed site, but it is also a question of passion that has been whipped up over a period of almost 12 years. Right from the year 1989-90, the passion has been whipped up and in that passion thousand of innocent lives have been lost. Who is responsible for that? I would like to know whether the Government has taken note of it. I would also like to know what preventive steps the Government has taken so that these sorts of things do not continue unabated.

SHRI M.P. ABDUSSAMAD SAMADANI (Kerala): Sir, we are thankful to the hon. Prime Minister for his statement. I think all the hon. Members who are present here, including the hon. Prime Minister, would agree with me, if I say that we are at the cross-roads of history. It is a very important juncture of history. The whole world is looking towards us; towards the nation; towards the leadership of the country; towards the viewpoints they are going to express, and towards the steps that are going to be taken by the hon. Prime Minister and the Government. The whole world is watching these things. In this very sensitive hour, I think the most important thing is to establish the rule of law. The unfortunate incidents in Gujarat have proved that there is a great necessity that the rule of law should be established in the country. The Government should take firm steps with all political and administrative determination to see that nothing untoward is allowed to happen. I am referring to it because after the Supreme Court verdict, as has been mentioned here, some many people are saying that they would not abide by the Supreme Court order. These kinds of utterances are being made. I would like to know from the hon. Prime Minister: What strong steps is the Government going to take to solve this problem which, if not solved, might prove to be a disaster? If these kinds of utterances continue, the country would not be existing at all because the country exists on the basis of the rule of law and the Constitution. If some sections of the people continue to make such utterances, the role of the Government becomes very important. In the 3rd paragraph of the statement, the Prime Minister has said, "The Government is pleased that a dialogue process between representatives of the two communities has resumed". At one point of time, this dialogue process had stopped. Now the Prime Minister is saying that the dialogue process has resumed. It gives us some hope. I would like to know from the Prime Minister: What new steps is the Government taking to continue the dialogue process? Everybody admits that there are only two ways of solving this problem, i.e. either through a dialogue or through a court verdict. I would request the Prime Minister to make every effort to start the dialogue process.

As has been mentioned earlier, the Commissioner is going to receive donations. It has come in the Press. Sir, he is the representative of a secular Government. How can he be a party to such religious rituals in Ayodhya? That is the latest news which has come in the Press. On the one hand, there is a commitment by the Prime Minister that the Government would be neutral and the Government would not be siding with any party, and, on the other hand, there is the latest news that a Government Officer would receive donations. So, I would like to know from the hon. Prime Minister the steps that are being taken to control this kind of a situation in which a Government representative openly told the media that he was going to receive donation from an interested party which was going to conduct a religious ritual.

SHRI R. S. GAVAI (Maharashtra): Mr. Chairman, Sir, at the outset, I am grateful to the hon. Prime Minister for his categorical statement that the Government will implement the Court's order in letter and spirit. Sir, para 11 mentions, "When asked by the Court" -- and then para 12 says -- "the Attorney-General submitted that, even if the puja was not prohibited by any previous judgment or order of the Supreme Court, the same could be permitted only under well-defined conditions and strict restrictions, which, by way of illustration, he indicated for the Court's consideration. He further stressed that if any further safeguards and restrictions were considered necessary, the same could be imposed by the Court". Sir, para 13 of the statement mentions, "The Court, however, expressed the view that no puja or religious activity of any kind should be permitted or allowed to take place on the 67 acres of land in Village Kot Ramchandra, which is vested with the Central Government". I sum up and say that the important part of the statement of the Prime Minister is paragraph 13 wherein he has again assured that the views expressed by the Supreme Court are final. I want his reaction on this particular part of his statement.

DR. ALLADI P. RAJKUMAR (Andhra Pradesh): On behalf of the Telegu Desam Party and myself, I welcome the hon. Prime Minister's statement. The hon. Prime Minister had given the assurance to the country that he would abide by the Court's decision. We have full faith and confidence in the hon. Prime Minister. Yesterday, my Chief Minister spoke to the hon. Prime Minister. But, in the Supreme Court yesterday, the way the Attorney-General spoke -- we do not know whether he spoke on behalf of the Union Government or on his own behalf -- it has created unpleasantness and made the Telugu Desam Party unhappy. So, I once again make an appeal, through you, Sir, to the hon. Prime Minister in this regard. Today, my Chief Minister has also released a statement that the

Government of India should take all measures to implement the Supreme Court's order in letter and spirit. The TDP once again appeals to the Government, to all the political parties, to the religious leaders and to the people in general to work for peace and progress of our great nation.

SHRI SHANKAR ROY CHOWDHURY (West Bengal): Mr. Chairman, Sir, I have just a few, short, clarifications to seek from the Prime Minister. Let me begin by saying that I have full faith in the Prime Minister and in his assurances, and I feel that no Government in its right senses, faced with such a grave matter, will allow such a catastrophe to happen. So, I have full faith in the Prime Minister. But I would like to have a few clarifications.

Firstly, the paragraph that says, "The Attorney-General submitted that, even if puja was not prohibited by any previous judgment or order of the Supreme Court, the same could be permitted only under well-defined conditions and strict restrictions...". Fine. In the media, the Attorney-General has mentioned certain details like 'puja can be performed between 2 and 5 p.m.', if I remember correctly; "Two hundred saints can take part in the *puja*. A thousand *karsewaks* can watch it from a distance." Are these *suo motu* statements by the Attorney-General, or, has there been any kind of a briefing given to him? I would like an assurance on this.

Secondly, in the last, but one paragraph, the Prime Minister assures the House that adequate preparations have been made to maintain law and order in Ayodhya and to ensure that the 13th March order of the Supreme Court is adhered to. As I said, I have full faith in the Prime Minister. But I would like to mention that adequate preparations also include certain precautionary measures; and one of them is apprehending certain people, in anticipation of trouble. Has there been any preventive detention carried out, under the POTO if necessary, of those individuals who have made statements to the effect that they will not obey the Supreme Court order? These are the two clarifications I would like to seek from the hon. Prime Minister. Thank you very much.

श्री राजनाथ सिंह 'सूर्य' (उत्तर प्रदेश) : सभापति जी, मैं प्रधान मंत्री जी से इसलिए स्पष्टीकरण पूछने के लिए खड़ा हुआ हूं क्योंकि इस पूरे सदन में मैं ही अकेला अयोध्या का प्रतिनिधित्व करता हूं और 1949 से लेकर अब तक की सारी घटनाओं का प्रत्यक्षदर्शी रहा हूं। मैं केवल दो जानकारी देकर प्रधान मंत्री जी से जानना चाहता हूं कि 1980 से लेकर 1984 तक, जबकि उस विवादित स्थल पर ताला बंद था तो क्या सरकार के पास यह सूचना है कि उस समय के शहर कांग्रेस कमेटी के अध्यक्ष के नेतृत्व में प्रति वर्ष एक जुलूस फैजाबाद से अयोध्या, जो कि छः किलोमीटर है, वहां जाता था और बंद स्थान पर जिसमें ताला बंद था, उसके भीतर जाकर वहां यज्ञ करता था, पूजा करता था

और प्रगटोत्सव मनाया जाता था। यह ताला बंद करने से पूर्व की चार वर्ष पहले की घटना है। क्या इसका संज्ञान प्रधान मंत्री जी को है? अगर इसका उन्हें संज्ञान है तो कानून तोड़ कर चार वर्ष तक बिना इजाजत के यदि विवादित स्थल पर पूजा करने की अनुमति दी जा सकती थी तो आज जो विवादित स्थल नहीं है, उस पर पूजा करने के लिए अनुमति मांगने पर और देने में सरकार को क्या आपत्ति है?

SHRI RAM JETHMALANI (Maharashtra): Mr. Chairman, Sir, I thank you very much for giving me a little time. Sir, I speak for no political party.

MR. CHAIRMAN: You have to seek only clarifications because no Member has made any speech.

SHRI RAM JETHMALANI: When I say, 'I ask', I can't ask without speaking. Sir, I have really two clarifications to seek. But that does involve a little bit of speaking. The first clarification which I wish to seek is this. Does the Government accept my understanding of the role and the office of the Attorney-General of India? The second clarification I want to seek is this. Who is responsible for the dereliction of duty which the Farooki judgment of 1994 did, in very clear terms, cast upon the Government of the day? This Government has been in power for the last couple of years. There have been other Governments between 1994 and the date of coming to power of this Government. Somebody has to reply as to why the duty cast by that judgment, which I will point out presently, has not been performed? Sir, this is the another clarification I want to seek from the hon. Prime Minister. The Attorney-General is not a law officer of the Government. In constitutional theory, he is a law officer of the entire nation and the people of this country. The relationship of a lawyer and a client does not fully exist in the case of the Government and the Attorney-General. It exists only to a very limited extent. The limited extent to which it exists is that even an Attorney-General is bound by the obligation of sections 126 and 129 of the Indian Evidence Act in the matter of confidentiality of communications which pass between the Government and the Attorney General. For all other purposes, he is an independent Constitutional authority and, in no sense, bound by the instructions of the Government given to him on any of the matters.

In fact, he is entitled to reject instructions expressly given to him and proceed to declare to the court or whatever authority; he has the power to put forth his own independent views, as a Constitutional authority. Of course, in the process, like me, he might invite a dismissal. But it is his moral duty and his professional duty to do so.

Sir, does the Government, therefore, accept that the Government can't issue any binding instructions to him? I want the Prime Minister to

clarify that. I hope that they didn't purport to issue any such binding instructions to the Attorney-General. When he went and told the Supreme Court, "I am on my own", he was strictly right. It may be that the Government might have expressed its wishes to him, but they are not instructions by which he was bound.

Sir, when I say that the Attorney-General is also, in a sense, a lawyer, but for a limited purpose, of sections 126 and 129 of the Indian Evidence Act, it means, no court can compel or even permit a law officer or an advocate of any kind to disclose confidential communications between him and the client.

This Parliament is not strictly a court, but everybody knows what May's Parliamentary Practice says. You will find a whole chapter on "Parliament as the High Court of Justice". We inherit that role and this also is, therefore, the highest court of the nation, and must not this Parliament also observe the restrictions which are put by the Indian Evidence Act on the confidentiality of communications? Virtually, are we not, Mr. Prime Minister, asking you to tell us what passed between you and the Attorney-General? And do you think that we, in this Parliament, are bound to observe that confidentiality restriction?

Then, the next is--and this is a much more important issue, Mr. Prime Minister--all these things happened yesterday before the court, before the moment of passing that judgment, and tomorrow or the day after, they will cease to be matters of consequence. But what is important is the Farooqi judgment. Here, Sir, since I am speaking--if you don't like the word 'speak' I will use some other word, but I am speaking; it is my misfortune that because as I speak as an independent, I satisfy nobody. Nobody is happy with what I say. So, I want to ask the Prime Minister: Has the Farooqi judgment been read? The Farooqi judgment says-- pages 410-11 of the Law Report--and I think, this is the paragraph which the Attorney-General was speaking about when he went to the Supreme Court and made that observation, "The embargo on transfer till adjudication.." In other words, the Supreme Court had said that this property can't be transferred until all the suits are finally settled; until the litigation comes to a final conclusion, there will be no transfer of property. But, said the judgment in very clear terms, "The embargo on transfer till adjudication relates only to the disputed areas, while transfer of any part of access area, retention of which till adjudication of the dispute relating to the disputed area may not be necessary, is not inhibited till then."

6.00 P.M.

In other words, this judgment tells you that there is a piece of land, the title of which is undisputed. You have acquired it. The reason given was, "We have acquired it for the safety of the disputed area." But, said the Supreme Court, "You don't need all that disputed area for the purpose of merely securing the law and order situation in the small little disputed area."

Therefore, they told you, "Do not wait for the adjudication. Return that land which is not necessary, which is in excess of the requirements of the situation." It was the duty under this judgement that every Government that existed in October 1994 till today to understand this judgement and to act upon it because you may not like the owners of that property. But the attachment to Constitutional principles means that you are attached to those principles being observed in the case of people whom you do not like. For example, the freedom of thought is not for of thought which you like, but it is the freedom of thought which you hate to circulate. Why did you not tell these owners that out of this undisputed land, we need only so much for safeguarding the disputed land and the other part of the land we are prepared to return. You never did it. If three or four other Governments that have existed from 1994 did not do it, what prevented you, Mr. Prime Minister, from taking this responsibility? This is what I want to know. I assure you that if you had acted according to this judgement in time, if you had not made this particular decision to coincide with the 15th of March, this mess would have not have arisen. Now the situation has become too complicated. Therefore, the Supreme Court -- I cannot blame the Supreme Court -- has obviously taken a lesson from what happened many years ago. After all, nobody wanted -- at least, some people did not want -- the mosque to be demolished. But it came to be demolished. So, the Supreme Court has now learnt a lesson from the past. It is not prepared to take a risk. That is why they have said that they will not permit anything on this land. I do not blame them at all. But I blame the successive Governments for having created this mess. You should have returned a large part of this property long, long ago to the real owners of that property. Thank you.

MR. CHAIRMAN: Shrimati Ambika Soni wants to point out some factual errors. What is that factual error?

SHRIMATI AMBIKA SONI (Delhi): Mr. Chairman, Sir, I just want to bring small correction which should be there in the statement of the Prime Minister. It may be an unobtrusive mistake, but surreptitiously brought into the statement. It can become record and we can pay for it later on. The last but one paragraph says, "The Nyas is a permanent lessee of 42 out of

67 acres of this acquired land..." It also goes on to say, "It is also the owner of an additional one acre, out of this acquired undisputed land." Sir, I think, this is factually incorrect because in 1993 under the Acquisition Act of Ayodhya, this entire land was taken over by the Government. At best, the statement could have said that the Nyas was a permanent lessee of the 42 acres. It no longer is. By brining this point, you are again raising a contentious issue. This is happening all the time that your hidden agenda or your hidden thoughts do get in surreptitiously into every statement you make. That is why this House does not have confidence....*(Interruptions)*.. That is why you do not have the confidence of this House. ...*(Interruptions)*.. .

श्री अटल बिहारी वाजपेयी : सभापति महोदय, स्पष्टीकरण के रूप में अनेक प्रश्न उठाए गये हैं, अनेक मत प्रकट किये गये हैं । मेरा प्रयास होगा कि सदन की भावना को ध्यान में रखकर और आने वाले कल का विचार करके ऐसी बातें कहूं जो वातावरण को और अच्छा बनाने में सहायक हों । अयोध्या के मामले में सरकार के विभिन्न मंत्रालयों में लगातार बातचीत चलती रहती है, चलती रही है । यह एक स्वाभाविक तरीका है, शासन के संचालन का । इसी की एक कड़ी के रूप में जब संत समाज मुझसे मिला और उन्होंने जब अपनी कठिनाई सरकार के सामने रखी तो उस सारे विषय के कानूनी पहलुओं पर विचार करने के लिए मैंने विधि मंत्री से कहा था । वह प्रक्रिया पूरी नहीं हुई है लेकिन उससे इस बारे में भी सहायता मिली है ।

जहां तक ऐटॉर्नी जनरल को कोई निर्देश देने का सवाल है, यह सवाल तो पैदा ही नहीं होता है । मुझे खुशी है कि जेठमलानी जी ने कुछ अच्छी बातें कही हैं लेकिन ज़रा देर से कही हैं । अगर उन दिनों वे हमें यह सलाह देते कि 1994 के जजमेंट के अनुसार कदम उठाए जा सकते हैं तो मैं उनका बड़ा धन्यवाद करता लेकिन देर से सही, पर उन्होंने एक राह बताई है । उस निर्णय के बारे में भी कभी विस्तार से चर्चा करनी पड़ेगी । नए निर्णय के कारण एक नई परिस्थिति पैदा हो गई है और वह परिस्थिति यह है कि जो अभी तक का अविवादित क्षेत्र था, वह भी अब विवादग्रस्त हो गया है । अब यह मंशा तो नहीं हो सकती लेकिन जो निर्णय हमारे सामने आया है और जिससे हम बंधे हुए हैं, जिसका हम पालन करेंगे, उससे यह प्रश्न उभरता है जिस पर कभी गहराई से विचार करना होगा । जो अविवादित भूमि है और जो सरकार के अधीन है, सरकार जिसकी देखरेख करती है, उसमें भी अब कोई काम हाथ में नहीं लिया जा सकता, ऐसा सर्वोच्च न्यायालय का निर्णय है । हमें वह स्वीकार है । उसके दोनों पहलुओं पर चर्चा करनी पड़ेगी । एक माननीय सदस्य ने कहा कि क्या अदालत में फिर से जाना है ? हमारी ओर से अदालत में जाने का कोई सवाल नहीं है, और न अदालत के पीछे और न अदालत के बाहर हम कोई फैसला कर रहे हैं, निर्णय ले रहे हैं । अदालत में जाकर कोई नई अनुज्ञा प्राप्त करने की या नया फैसला लेने की हमारी कोई मंशा नहीं है । वैसे आज यह खबर उड़ गई थी, क्योंकि कल जो निर्णय हुआ था, उसमें कुछ स्थान छूट गया था और सर्वोच्च न्यायालय को उसमें संशोधन करने के लिए आज दो बजे फिर से बैठक बुलानी पड़ी और उस समय यह खबर फैल गई कि जैसे सर्वोच्च न्यायालय अपने निर्णय पर पुनर्विचार करने जा रहा है । जो निर्णय हुआ, वह तो अपनी जगह पर है लेकिन सर्वोच्च न्यायालय की

बैठक एक भिन्न काम के लिए हुई थी । हम किसी और काम के लिए न्यायालय में जाने का कोई इरादा नहीं रखते हैं ।

यह भी पूछा गया कि आपका ऐक्शन प्लान क्या है ? मैं नहीं समझता कि माननीय सदस्य का ऐक्शन प्लान से क्या अभिप्राय है ? आज भी ऐक्शन हो रहा है, वह क्या कम है ? और जो प्लान बन रहे हैं, एक प्लान नहीं बन रहा है बल्कि अनेक प्लान बन रहे हैं । सभी अपने-अपने प्लान बना रहे हैं । ...**(व्यवधान)**...और निरुपम जी भी अपने प्लान बनाते रहते हैं। अलग-अलग प्लानों की कोई ज़रूरत नहीं है, न किसी प्रकार के ऐक्शन प्लान की आवश्यकता है । उत्पल जी ने कहा कि एन.डी.ए...**(व्यवधान)**... नीलोत्पल है, उत्पल तो है...**(व्यवधान)**...

डा. विप्लव दासगुप्त (पश्चिमी बंगाल): जो भी है ...**(व्यवधान)**...

श्री दीपांकर मुखर्जी (पश्चिमी बंगाल) : इसे विवाद मत बनाइए ...**(व्यवधान)**...

श्री अटल बिहारी वाजपेयी : हमारे एजेंडा में नहीं था लेकिन कुछ विषय हमने एन.डी.ए. के रूप में छोड़ दिए थे क्योंकि एन.डी.ए. में उनके ऊपर मतैक्य नहीं था । लेकिन इसका अर्थ यह नहीं है कि जो विभिन्न पार्टियां एन.डी.ए. में शामिल थीं, उन्होंने और मामलों में भी अपने विषय छोड़ दिए थे । एक सीमित मर्यादा के लिए समझौता हुआ था, जिसके सूत्र निश्चित थे और इसीलिए पहले इसको छोड़ दिया और फिर हमने ले लिया, ऐसा सवाल पैदा नहीं

होता । जहां तक एन.डी.ए. का सवाल है वह विषय अभी तक छूटा हुआ है । वी.एच.पी. का लोकस स्टैण्डी क्या है, बड़ा विचित्र सवाल है ...**(व्यवधान)**...

श्री जीवन राय (पश्चिमी बंगाल) : वे कौन हैं Who are they?

श्री अटल बिहारी वाजपेयी : एक संगठन है और प्रतिनिधि संगठन है, प्रतिनिधि स्वरूप का संगठन है ...**(व्यवधान)**...

श्री जीवन राय : किसका प्रतिनिधि है, उनके साथ कौन हैं, यह संगठन कौन हैं ? ...**(व्यवधान)**...वी.एच.पी. कौन है ...**(व्यवधान)**...? Who are they?

श्री अटल बिहारी वाजपेयी : जब विश्व हिंदू परिषद् या न्यास यह कहता था कि हम अदालत के फैसले को अंतिम नहीं मानेंगे तब तो आप विश्व हिंदू परिषद् का अस्तित्व स्वीकार करने के लिए, महत्व स्वीकार करने के लिए तैयार थे और कहते थे कि आपके जो सहयोगी हैं, उन्होंने भी ऐसा ऐलान किया है कि कोर्ट का फैसला नहीं मानेंगे .(व्यवधान)..

श्री जीवन राय : यह तो हो गया ...**(व्यवधान)**...पर who are they *(Interruptions)*

एक माननीय सदस्य : अगर मालूम नहीं है तो छोड़ दो न ...**(व्यवधान)**...

MR. CHAIRMAN: Let him complete. *(Interruptions)* Nothing will go on record except the Prime Minister. *(Interruptions)*

श्री अटल बिहारी वाजपेयी : सभापति जी, मेरा निवेदन यह है कि ...**(व्यवधान)**...देखिए, अगर वी.एच.पी. के नाम पर इतनी उत्तेजना है तो उसका लोकस स्टैण्डी जरूर कुछ होना चाहिए । ...**(व्यवधान)**...सभापति जी, मैं दूसरी बात कह रहा था ।

जैसे इस अयोध्या की गुत्थी को सुलझाने के लिए गैरसरकारी प्रयत्नों को प्रोत्साहित करने की आवश्यकता है उसी तरह से और जो संगठन हैं, ऐसे अनेक संगठन हैं, आखिर विशाल देश है, बहुलतावादी देश है, हर संगठन चुनाव लड़कर अपनी लोकप्रियता सिद्ध करे, यह आवश्यक नहीं है और कम से कम धार्मिक क्षेत्र में, सांस्कृतिक क्षेत्र में ऐसा नहीं होता । एक मान्यता का सवाल है । आप उनसे बात करना चाहते हैं या नहीं करना चाहते यह आपके निर्णय का प्रश्न है ...**(व्यवधान)**...

MR. CHAIRMAN: Nothing will go on record. (*Interruptions*)

श्री अटल बिहारी वाजपेयी : सभापति जी, इस गतिरोध से पहले गतिरोध न हो इस दिशा में जो प्रयत्न किए गए थे उनका सचमुच में सही मूल्यांकन होना चाहिए । जगद्गुरु शंकराचार्य का कांची से आना और विभिन्न धर्मावलंबियों से संपर्क स्थापित करना, एक सौहार्द का वातावरण बनाना, कुछ ऐसे कदम हैं, जो समाज को सबल करते हैं, समाज को सही दिशा में ले जाने में सहायक होते हैं । संवाद के द्वारा अगर विवाद हल हो तो क्या आपत्ति है? अगर संवाद से हल नहीं होता तो कानून के द्वारा हल किया जाएगा, यह भी एक निश्चित बात है । इस विषय में जो प्रयास चल रहे हैं उनको केवल आलोचना की दृष्टि से नहीं देखा जाना चाहिये । सब लोग उसमें सहायता दें, थोड़ा सा सहयोग करें तो ऐसा वातावरण बन सकता है कि समस्या का समाधान हो सकता है । इस समय विश्व की परिस्थिति में जो परिवर्तन हो रहा है और हमारे भूखण्ड में आस-पास जिस तरह की हवा चल रही है, उसमें जहां एक ओर इस सावधानी की जरूरत है कि कट्टरतावाद पनपने न पाए, वहां इस बात की भी जरूरत है कि सहिष्णुता में विश्वास करने वाली शक्तियों को प्रोत्साहित किया जाए, उन्हें आगे आने के लिए कहा जाए और उनका सहयोग लिया जाए । ...**(व्यवधान)**...

श्री अर्जुन सिंह : आदरणीय प्रधानमंत्री जी, आपने जो वाक्य अभी कहा मैं उसकी अहमियत को पूरी तरह से समझता हूं, उसके साथ हूं । सवाल यही है कि जो संवैधानिक परिस्थितियां हैं, उन पर विश्वास करने वाली शक्तियां, उनको मानने वाली शक्तियां और उनको न मानने वाली शक्तियां, इनमें आपको भी बहुत बारीकी से जांच करनी पड़ेगी । जो व्यक्ति कहता है, जो संस्था कहती है कि वह कानून को नहीं मानती और किसी चीज़ को नहीं मानती, कोर्ट को नहीं मानती, उसे आप क्या संज्ञा देंगे ? ...**(व्यवधान)**...

श्री अटल बिहारी वाजपेयी : श्री अर्जुन सिंह जी ने जो कुछ कहा है, मैं उससे सहमत हूं। यह एक ऐसा प्रश्न है जिस पर मतभेद की गुंजाइश नहीं है । सब पर नज़र रखी जाए, सब के साथ सहयोग लेते हुए भी सब का सही तरह से विश्लेषण हो, यह आवश्यक है । हम इस दिशा में प्रयत्नशील हैं । फिर मैं परिस्थिति का वर्णन करना चाहता हूं कि परिस्थिति में ऐसे तत्व उभर रहे हैं जो हमारे लिए संकट का कारण बन सकते हैं । वह परिस्थिति भूखण्ड की परिस्थिति से जुड़ी हुई है, विश्व की परिस्थिति से भी जुड़ी हुई है । उसमें सावधान रहने की आवश्यकता है । एक मेरा निवेदन और है कि हम अखबारों के आधार पर धारणा न बनाएं । जानकारी लें । सवेरे सवेरे अखबार पढ़ने पर सूचना मिले तो बहुत अच्छा है मगर अन्तिम निष्कर्ष न निकालें । अब एक अखबार ने मोहम्मद साहब के बाल के बारे में, एक सदस्य ने जो कुछ कहा था, कहा भी नहीं था, कहा गया कि एक सदस्य ने कहा, एक अखबार ने छापा...**(व्यवधान)**...

श्रीमती सरोज दुबे : टी.वी. पर सुना था ।...**(व्यवधान)**...

श्री अटल बिहारी वाजपेयी : क्या आप समझते हैं कि.टी.वी.से जो बात आती है, वह सच होती है...**(व्यवधान)**...

श्रीमती सरोज दुबे : उनको बोलते हुए सुना था मैंने ।..(व्यवधान)

श्री अटल बिहारी वाजपेयी : टी.वी. से अगर कोई बात आई थी और वह उत्तेजित करने वाली थी तो क्या उस बात के बारे में पहले से जांच पड़ताल कर लेना अच्छा नहीं होता ? अब छोटे से अखबार में चीज़ छप गई और फैल गई ...**(व्यवधान)**...

श्री के.एम.खान (आन्ध्र प्रदेश): प्रधानमंत्री जी वह एशियन एज में छपी है और आज तक उसका कंट्राडिक्शन नहीं हुआ...**(व्यवधान)**...

श्री अटल बिहारी वाजपेयी : यह गलत है, उसका खण्डन किया गया था और खण्डन छापा नहीं गया । एक और कठिनाई है । मैं मीडिया की आलोचना नहीं कर रहा हूं । लेकिन जो संसद के सदस्य गम्भीरता के आधार पर अपने विचार प्रकट करते हैं, वह अच्छी तरह से छानबीन कर लें तो ज्यादा अच्छा है । वैसे आपको अधिकार है जो आप चाहें, कह सकते हैं । सभापति महोदय, मैं समझता हूं कि और भी प्रश्न उठाये गये थे, सब का उत्तर देना शायद आवश्यक नहीं है। ...**(व्यवधान)**...

श्री नीलोत्पल बसु : कल के लिए क्या विचार है ? ...**(व्यवधान)**...

श्री अटल बिहारी वाजपेयी : कल के बारे में सब के मन में चिन्ता है । मैं आश्वस्त करना चाहता हूं कि परिस्थिति पूरी तरह से नियंत्रण में है ।

श्री के. रहमान खान : अर्जुन सिंह जी ने जो प्रश्न पूछा था, उसका उत्तर नहीं दिया । ...**(व्यवधान)**...

श्री अटल बिहारी वाजपेयी : नहीं, ला मिनिस्ट्री ने उसको बताया है। उस पर प्रकाश डाला हुआ है ...**(व्यवधान)**...

श्री के. रहमान खान: परमानेंट लीज के बारे में बताएं ..(व्यवधान) परमानेंट लीज के बारे में लिखा गया है 'the Nyas is a permanent lease of 42 out of 67 acres ... यह तो बाद में एक्वायर की गयी। How can it be a permanent lease to Nyas? ...*(Interruptions)*...

श्री भारतेन्दु प्रकाश सिंहल : आलरेडी था ....**(व्यवधान)**

श्री के. रहमान खान: उसको एक्वायर किया गया है।

श्री अटल बिहारी वाजपेयी : मैं उसको देख लूंगा ...**(व्यवधान)**

SHRIMATI AMBIKA SONI: The word should be 'was' in place of 'is'. It makes a world of difference. ...*(Interruptions)*...

श्री अटल बिहारी वाजपेयी : कानून और व्यवस्था पर पूरी तरह से नजर रखी जा रही है ...**(व्यवधान)**...

श्रीमती अम्बिका सोनी : आपके कानून मिनिस्टर पीछे बैठे हैं ...**(व्यवधान)**...

श्री अटल बिहारी वाजपेयी : मैं नहीं समझता कि कल कोई अप्रिय घटना होगी।

MR. CHAIRMAN: Now, Dr. C.P. Thakur has to lay a statement. regarding outbreak of pneumonic plague in Himachal Pradesh.

STATEMENT BY MINISTER

OUTBREAK OF PNEUMONIC PLAGUE IN VILLAGE HAT KOTI, HIMACHAL PRADESH

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. C.P. THAKUR): Sir, I beg to lay on the Table of the House a brief statement on the outbreak of Pneumonic Plague in Village Hat Koti, District Shimla, Himachal Pradesh and subsequent incidence of plague-like disease in Chandigarh and the steps taken by the Government to check this.

MR. CHAIRMAN: The House stands adjourned till 11.00 a.m. on Friday, the 15th March, 2001.

The House then adjourned at twenty-one minutes past six of the clock, till eleven of the clock on Friday, the 15th March, 2002.